

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW
DELHIOA No. 376/2025IN THE MATTER OF

Hardik Bhanot

.....Applicant(s)

VERSUS

State of Haryana & Others

....Respondent(s)

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Filed by

Place: Panchkula
Dated: 11.12.2025
Parmod Kumar
Executive Engineer-I
Municipal Corporation, Panchkula

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW
DELHI

OA No. 376/2025

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Short Reply of Sh. Parmod Kumar, Executive Engineer-
I, Municipal Corporation, Panchkula on behalf of Respondent
No. 3 i.e. Municipal Corporation, Panchkula.

MOST RESPECTFULLY SHOWETH:

1. That the present instant application is pending and listed for adjudication before this Hon'ble Tribunal on 02.02.2026.
2. That the present application has been filed by the applicant, alleging illegal felling of trees in a garden located in village Bhainsa Tibba, Sector-3, Panchkula and on 29.07.2025, this Hon'ble Tribunal has issued notice to the respondents and directed the Principal Chief Conservator of Forest, Haryana to conduct a spot inspection, ensure no further tree felling and further directed to submit an action taken report in this regard.
3. That the present application itself indicated that the land in question is Government acquired land situated in Sector-3, MDC, Panchkula, notified under the Punjab Land Preservation Act, 1900 and also falling adjacent to the Eco-Sensitive Zone of the Sukhna wildlife Sanctuary.

4. That in this regard, it is submitted that the said area/land in question pertains to Haryana Sheri Vikas Pradhikaran and does not fall under the jurisdiction of answering respondent no. 3.



It is therefore respectfully prayed that in view of the above mentioned submissions, this Hon'ble Tribunal may kindly dismiss the present application qua the answering respondent no. 3 i.e. Municipal Corporation, Panchkula in the interest of justice.

Place:
Dated:


Executive Engineer-I
Municipal Corporation, Panchkula

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 376/2025

IN THE MATTER OF

Hardik Bhanot

.....Applicant(s)

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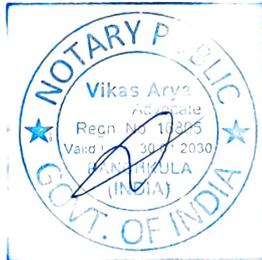
....Respondent(s)

AFFIDAVIT

I, Parmod Kumar, Executive Engineer-I, Municipal Corporation, Panchkula, aged about ____ years do hereby solemnly affirm and state as under:

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to file accompanying reply and to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.

Place:- PNL
Dated: 29/12/25



[Signature]
DEPONENT

VERIFICATION:

Verified at Panchkula on 11th of December, 2025 that the contents of affidavit are true and correct to the best of my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

Place:- PNL
Dated: 29/12/25

ATTESTED
[Signature]
Notary Public, Panchkula (Hry.)

[Signature]
DEPONENT

I/We, the undersigned, being a duly qualified Notary Public, do hereby certify that the above is a true and correct copy of the original as shown to me. I/We, the undersigned, being a duly qualified Notary Public, do hereby certify that the above is a true and correct copy of the original as shown to me.